

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T. C.P No.05/(MAH)/2014
CA No.


CORAM:

Present: SHRI BM. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.03.2017

NAME OF THE PARTIES: Mr. Ganesh Jaiswal
V/s.
M/s. Tourist Inn. Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
	Madhuri Raibagkar	Advocate	

ORDER

T.C.P. NO. 05/397-398/CLB/MB/MAH/2014

1. The Learned Representative of the Petitioner is present.
2. As directed earlier vide an Order dated 03.03.2017 the Application for amendment pertaining to the substitution of the Legal Heirs was to be heard.
3. Although the Petitioner has served a notice intimating the date of hearing for today, but no one is present from the side of the Respondent.
4. In this situation the Petitioner is directed to inform the names of the Legal Heirs to be substituted and accordingly directions can be given for the Amendment of the Petition.
5. The matter is now enlisted for hearing on **04.04.2017**. The Petitioner is again directed to intimate the Respondents the next date of hearing.

Sd/-

Shri M.K. Shrawat
Member (Judicial)

Dated: 20.03.2017